

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 10/RP/2026

In
Petition No. 191/TT/2023

Subject : Petition seeking review of the Order dated 2.2.2026 in
Petition No. 191/TT/2023. (On admission)

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited
(MPPMCL) & 10 Others

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Shri Rahul Chauhan, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Chaitanya Ahuja, Advocate, MSEDCL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the hearing, the learned counsel for the Review Petitioner submitted that the instant Review Petition has been filed on the grounds of (i) disallowance of the time over-run from the SCOD, i.e., 5.2.2014 to 2.4.2016 (787 days) for Asset-I (Extension of 400 kV Bachau Sub-station with line reactor along with associated line bays) and Asset II (Essar Gujarat TPS- Bachau 400 kV D/C (triple) line), and (ii) computational error in the final calculation of IDC in case of Asset-I which resulted in additional deduction of ₹23.50 lakh.

3. The learned counsel for MSEDCL requested time to file the reply in the matter.

4. After the hearing, the Commission directed as under:

i. Issue notice to the Respondents;



- ii. The Respondents to file their respective replies, within four (4) weeks, with an advance copy to the Review Petitioner, who may file its rejoinder, if any, within two (2) weeks, thereafter.
5. The Commission further directed the Review Petitioner to submit the following information on an affidavit, within two (2) weeks:
- a) Basis for claiming computational error which resulted in excess deduction of ₹23.50 lakh in the calculation of the IDC.
6. The Review Petition will be listed for hearing on **23.7.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

